

Dr. Aditi Choudhary

D.H.J.S

Director (Academics) /
Chairperson (Officiating)



Delhi Judicial Academy

DELHI JUDICIAL ACADEMY

(High Court of Delhi)

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No. DJA/Trg./JO/SC Order/1705/2023/ 2738

14 JUN 2023 09:11 AM

To,

1. The Ld. Principal District & Sessions Judge (HQs), Central, THC.
2. The Ld. Principal District & Sessions Judge, New Delhi, PHC.
3. The Ld. Principal District & Sessions Judge, North-West, Rohini.
4. The Ld. Principal District & Sessions-cum-Special Judge (PC Act) (CBI), RADC.
5. The Ld. Principal District & Sessions Judge, South, Saket.
6. The Ld. Principal District & Sessions Judge, South-West, Dwarka.
7. The Ld. Principal District & Sessions Judge, West, THC.
8. The Ld. Principal District & Sessions Judge, East, KKD.
9. The Ld. Principal District & Sessions Judge, South-East, Saket.
10. The Ld. Principal District & Sessions Judge, Shahdara, KKD.
11. The Ld. Principal District & Sessions Judge, North-East, KKD.
12. The Ld. Principal District & Sessions Judge, North, Rohini.

Sub.: Holding of Training Programme on Guidelines for Arrest, Remand and Bail, in the respective District Court Complexes, in compliance of the directions of Hon'ble Supreme Court, given Vide Order dated 03.02.2023 in Satender Kumar Antil v. CBI & Anr. SLP (Crl.) No. 5191/2021.

Respected Sir/Ma'am,

It is respectfully stated that as per directions given vide minutes of meeting dated 16.05.2023 held in the High Court of Delhi under the chairmanship of the Ld. Registrar General, the Delhi Judicial Academy shall be conducting a training programme for sensitizing officers on the Guidelines for Arrest, Remand and Bail, in the respective court complexes, in compliance of directions given by the Hon'ble Supreme Court vide Order dated 03.02.2023, in Satender Kumar Antil v. CBI & Anr. SLP (Crl.) 5191/2021, from 04.15 PM to 05.30 PM, as per the schedule below:

Sl. No.	Court Complex	Date of Training
1	Tis Hazari Courts	10.07.2023
2	Rouse Avenue Courts	11.07.2023
3	Karkardooma Courts	13.07.2023
4	Patala House Courts	14.07.2023
5	Rohini Courts	17.07.2023
6	Saket Courts	19.07.2023
7	Dwarka Courts	20.07.2023

The programme shall be presided over by your goodself. The programme schedule, with details of resource persons, is annexed herewith as Annexure 'A'.

Your goodself is requested to kindly direct the concerned officials to make necessary arrangements accordingly please.

With Regards,

Yours sincerely,

Encl.: As above

(Dr. Aditi Choudhary)

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQs)
TIS HAZARI COURT : DELHI

No. 24633-24943 /JOTP/Gaz./2023

Dated, Delhi the 14 JUN 2023

Copy forwarded alongwith Annexure 'A' for information and necessary action to :-

1. All the Officers of Delhi Higher Judicial Service and Delhi Judicial Service, Central District, Tis Hazari Court, Delhi with the request to attend the Training Programme scheduled for 10.07.2023 from 04.15 p.m. to 05.30 p.m. at Room No. 135, Conference Hall, Tis Hazari Court, Delhi.
2. The Director (Academics), Delhi Judicial Academy, Dwarka, New Delhi.
3. The Officer In-charge, Pool Car, Tis Hazari Court, Delhi.
4. The CMM, Central, Tis Hazari Court, Delhi.
5. The SCJ/RC, Central, Tis Hazari Court, Delhi.
6. The P.S. to Ld. Principal District & Sessions Judge (HQs), Delhi.
7. The P.S. to Ld. Principal District & Sessions Judge (West) Tis Hazari Court, Delhi.
8. The Reader to Ld. Principal District & Sessions Judge (HQs), Delhi.
9. The Branch In-charge, Care-Taking Branch, Tis Hazari Court, Delhi with the request to make necessary arrangements.
10. The Website Committee, English/Hindi, Tis Hazari Court, Delhi.
11. The LAYERS for uploading the same.

Officiating Pr. District & Sessions Judge (HQs)
Central District, Tis Hazari Court
Delhi

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Annexure 'A'

DELHI JUDICIAL ACADEMY

Program Name : Training Programme on Guidelines for Arrest, Remand & Bail.
(In Compliance of the Directions of Hon'ble Supreme Court Vide Order dated 03.02.2023 in *Satender Kumar Antil v. CBI & Anr. SLP (CrI) No. 5191/2021*).

Participants : All the Judicial Officers of Central & West District, Delhi.

Venue : Tis Hazari Courts, Delhi.

Program Director : Dr. Aditi Choudhary, Director (Academics), Delhi Judicial Academy, Delhi

Program Coordinator : Ms. Jyoti Kler, Addl. Director, Delhi Judicial Academy, Delhi

Date & Day	04.15 pm – 05.30 pm Session-I
10.07.2023 (Monday)	<p>General Principles, Guidelines & Mandatory Directions Regarding Arrest, Remand & Bail.</p> <ul style="list-style-type: none">o <i>Siddharth v. State of Uttar Pradesh and Another</i> (2022) 1 SCC 676o <i>Satender Kumar Antil v. CBI and Another</i> (2022) 10 SCC 51o <i>In re Policy Strategy for Grant of Bail SMWP</i> (Criminal) No. 4/2021 Order dated 31.01.2023o <i>Arnesh Kumar v. State of Bihar</i> (2014) 8 SCC 273o <i>Amrandeep Singh Johar v. State (NCT of Delhi)</i> 2018 SCC Online 13448o <i>Bhim Singh v. Union of India</i> (2015) 13 SCC 605o <i>Sonadhar v. State of Chattisgarh MANU/SCOR/120013/2022</i> <p>Speakers:</p> <ul style="list-style-type: none">• Dr. Aditi Choudhary, Director (Academics)/Chairperson (Officiating).• Mr. Manish Yaduvanshi, ASJ (SC-RC), West District, Tis Hazari Court, Delhi.